

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA 235/98

Tuesday this the 26th day of September, 2000.

CORAM

HON'BLE MR. A.M.SIVADAS, JUDICIAL MEMBER
G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

1. K.Thankappan
S/o Onchis
Junior Telecom Officer
MTC Control Co-axial Station
Ernakulam, residing at
Kayippurath, Chandiroor
Alleppey District.
2. A.V.Raman
S/o A.A.Velayudhan
Selection Grade Transmission Assistant
Carrier Station Ernakulam
residing at Ambalapuzhaparambil
Vaduthala
Cochin-23.
3. K.S.Valliamma
W/o T.R.Sankaranarayanan
Sub Divisional Engineer
External, Tripunithura, Kochi.
residing at Telephone Exchange Quarters,
C-4, Tripunithura. Applicants

By advocate Mr. M.R.Rajendran Nair

Versus

1. Chief General Manager
Maintenance
Southern Telecom Region
Madras.
2. Chief General Manager
Telecom, Kerala Circle
Trivandrum.
3. Union of India, represented by
Secretary to Government of India
Department of Telecommunications
New Delhi. Respondents

By advocate Mr.Thomas Mathew Nellimoottil

Application having been heard on 26th September, 2000,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.M.SIVADAS, JUDICIAL MEMBER

Applicants seek to declare that they are entitled to
get their pay fixed in the scale of pay of Rs. 425-640 with
effect from 1.4.76 and 1.4.81 respectively under Rule 22 C of

FR and to direct the respondents to fix their pay accordingly with all consequential benefits including arrears of pay and allowances.

2. An identical matter was considered by the Hyderabad Bench of this Tribunal. Applicant therein approached the Tribunal with identical relief and the Tribunal dismissed the original application. Copy of the order in the said OA No.22/93 and connected OAs is produced as R2. In the light of R2, this original application is only to be dismissed.

3. Accordingly, this Original Application is dismissed.

Dated 26th September, 2000.



G. RAMAKRISHNAN
ADMINISTRATIVE MEMBER



A.M. SIVADAS
JUDICIAL MEMBER

aa.

Annexure referred to in this order:

R-2: True copy of judgement dated 16.1.95 of CAT, Hyderabad Bench in OA 22/93.